GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1306 ANSWERED ON:02.08.2010 WORKERS UNDER ESI SCHEME Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether employees/workers of all industrial and commercial establishments are mandatorily covered under the Employees State Insurance (ESI) Scheme;

(b) if so, the details thereof;

(c) the number of employees/establishments covered under ESI scheme during each of the last three years and the current year, State-wise; and

(d) the amount deposited by the employees as ESI contribution during the said period, State-wise and year-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): The ESIAct, 1948 applies to factories employing 10 or more persons and certain specified establishments such as shops, hotels and restaurants, cine and preview theatres, road motor transport undertakings and newspapers establishments employing 20 or more persons. In many states, private educational and medical institutions employing 20 or more persons are also brought into coverage.

(c): A statement indicating number of employees/establishments covered under the scheme during the last three years state-wise is enclosed at Annexure-A & B.

(d): A statement indicating the contribution income during the last three years state-wise is enclosed annexure-C.